

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 684 of 2020 in CP(IB) 257 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2021**

Name of the Company: George Samuel RP For Jason Dekor Pvt
Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section 60(5) of the Insolvency and Bankruptcy
Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

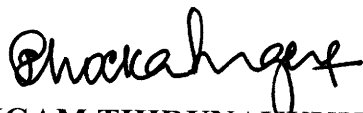
ORDER

(through video conferencing/physical)

Proxy on behalf of Mr. Anal Shah, Advocate for the Respondent appeared. Mr. Vishal Raval, Advocate appeared on behalf of Applicant.

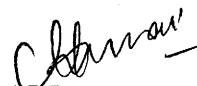
On the request of the Respondent, the matter is adjourned.

List the matter on 01.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 31st day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**